

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2485/2019

New Delhi this the 6th day of September, 2019.

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)

Kaushalya Devi,
D/o Rameshwar Das,
W/o Suresh Kumar,
Aged about 53 years,
Nursery Teacher,
M.C.P.S., Nilwal,
Narela Zone, North DMC,
New Delhi-41
R/o H.No. 894, Bithaun Kalan,
New Delhi-43.

..... Applicant

(By Advocate: Mr. Ranjit Sharma)

Versus

1. South Delhi Municipal Corporation
Through the Commissioner,
S.P. Mukherjee Civic Centre,
J.L.N Marg, New Delhi-02.
2. Director of Education,
South Delhi Municipal Corporation,
S.P. Mukherjee Civic Centre,
J.L.N Marg, New Delhi-02.
3. North Delhi Municipal Corporation
Through the Commissioner,
S.P. Mukherjee Civic Centre,
J.L.N Marg, New Delhi-02. Respondents

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman :

The applicant responded to an advertisement issued by
the Delhi Subordinate Services Selection Board (DSSSB) in

the year 2001 for selection of Teachers. An examination for that purpose was held in the year, 2002. Though several candidates were appointed in the year 2003-2004, the appointment of the applicant was delayed on account of verification of records etc. and she ultimately came to be appointed only on 06.09.2005. By that time, there was a change in the scheme of pension. The applicant stated that she came to know recently that the persons similarly situated as like her approached the Tribunal by filing OA No. 4629/2015 and batch and in compliance of the order dated 25.07.2016 passed therein, the relief was granted by the respondents, through office order dated 03.11.2016. In this background, the applicant made a representation dated 08.02.2019 to the respondents. This OA is filed with a prayer to direct the respondents to fix her pay on par with these candidates who were selected in the year, 2002 and to extend her the same relief as granted in OA No. 4629/2015 and batch.

2. We heard Mr. Ranjit Sharma, learned counsel for the applicant.

3. The applicant made a representation only in the recent past. Though, the question of limitation would arise, it is stated that the candidates similarly situated like the applicant were granted the said relief as recently as in the

year, 2016. The question, as to whether, the applicant stands on the same footing and she is entitled to be extended the same relief, needs to be examined.

4. We, therefore, dispose of the OA directing the respondents to pass orders on representation of the applicant dated 08.02.2019 within a period of eight weeks from the date of receipt of certified copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)
/ankit/

(Justice L. Narasimha Reddy)
Chairman